



**GOVERNMENT OF KERALA**

**Abstract**

Disaster Management Department - COVID 19 outbreak - Release of fund to District Collectors, Palakkad, Kozhikode and Kannur - Sanctioned - Orders issued.

**DISASTER MANAGEMENT(A) DEPARTMENT**

**G.O.(Rt)No.437/2020/DMD**

Dated, Thiruvananthapuram, 29/04/2020

- Read:-
1. GO(MS)No.10/2020/DMD dated 19.03.2020.
  2. GO(Rt)No.410/2020/DMD dated 02.04.2020.
  3. Letter No.DCKNR/1396/2020-DM1 dated 09.04.2020 from District Collector, Kannur.
  4. Letter No.KKD/3247/2019/F1 dated 17.04.2020 from District Collector, Kozhikode.
  5. Letter No.DCPKD-4350/2020-J5 dated 17/04/2020 from District Collector, Palakkad.

**ORDER**

Government have declared COVID 19 as a State Specific Disaster as per Government Order read as 1st paper above. An amount of Rupees Fifty lakhs each have been allotted to all District Collectors in the State for control and preventive activities with reference to nCorona outbreak, as per Government order read as 2nd paper above.

2) Now, the District Collector, Kozhikode has requested for an amount of Rs.3 crore, the District Collector, Kannur has requested for an amount of Rs.50 lakhs and the district Collector, Palakkad has requested for Rs.1 crore for meeting urgent requirement related to various control and preventive activities in connection with Corona virus outbreak.

3) Government have examined the matter in detail and are pleased to release an amount of Rs.50 lakhs each to the District Collectors, Kozhikode and Palakkad and Rs.30 lakhs to the District Collector, Kannur from the Head of account "2245-02-101-94-01-Flood Other Items NP" for Covid response and relief measures.

4) The District Collectors shall not spent funds for the purchase of health care equipment and consumables from the allotted funds as funds for health care equipments or health care consumables procurements have been paid Health Department directly.

5) The fund should be utilized only for the purpose for which it is allotted. The amount should be utilized from the current year budget provision subject to the conditions laid down in the SDRF norms. Utilization Certificate should be furnished to



Government on time.

(By order of the Governor)

**venu v**

**PRINCIPAL SECRETARY**

The Commissioner, Land Revenue, Thiruvananthapuram

The District Collector, Kozhikkode, Palakkad and Kannur.

The Member Secretary, Kerala State Disaster Management Authority, Observatory Hills, Vikas Bhavan P.O., Thiruvananthapuram.

The Principal Accountant General (Audit) Kerala, Thiruvananthapuram.

The Accountant General (A&E) Kerala, Thiruvananthapuram

The Accountant General, Branch Office, Kozhikode

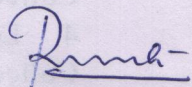
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Copy to:

PS to Principal Secretary (Revenue & DM)

Finance Officer, Disaster Management Department

Forwarded /By order

  
Section Officer